CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No 30 29/2004

New Delhi this the <u>੩੫ੀਮ</u> day of August, 2005.

Hon'ble Mr. Shanker Raju, Member (J)

- Smt. Omwati,
 W/o late Shri Dharambir Singh.
- 2. Shri Jitender Singh, S/o late Shri Dharambir Singh

Both R/o Village Nahari, District Sonepat, (Haryana)

-Applicants

(By Advocate Shri S.K. Gupta)

-Versus-

- 1. Govt. of NCT of Delhi, through Chief Secretary, Delhi Secretariat, Players Building, I.P. Estate, New Delhi-110 002.
- Principal Secretary (Home), Govt. of NCT of Delhi, Delhi Secretariat, Players Building, I.P. Estate, New Delhi-110 002.
- 3. Secretary (Services),
 Govt. of N.C.T. of Delhi,
 Delhi Secretariat,
 Players Building, I.P. Estate,
 New Delhi-110 002.
- Chief Fire Officer,
 Delhi Fire Service Headquarters,
 Connaught Circus,
 New Delhi-110 001.

-Respondents

(By Advocate Shri Vijay Pandita)

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ORDER (ORAL)

Heard the learned counsel for the parties. M.A 2550 104 is Allowed.



2. Applicants assail respondents' inaction to consider their claim for compassionate appointment. It is stated in the reply filed by respondents that whereas the screening committee held in December, 2003/January 2004 could not recommend the case of applicants for shortage of vacancies but in the light of DoPT OM dated 5.5.2003, where the case is required to be considered afresh in a case where the family is indigent, the respondents have categorically stated that case of applicants would be placed before the screening committee in its next This has already been communicated to applicants vide order dated 2.3.2005. In this view of the matter, taking cognizance of the statement made by respondents, OA is partly allowed. Impugned order is set aside. Respondents are directed to consider case of applicants in the light of DoPT OM dated 5.5.2003 in the next meeting of their screening committee. No costs.

> S.K.W. (Shanker Raju) Member (J)

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